ELECTION MATTER
TIME BOUND

F.No. C.50/61/2014-Ad.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

North Block,
New Delhi the 17th June, 2015.

To,

1. The Principal Chief Commissioner,
   Kendriya Utpad Shulk Bhanaw, (2nd floor),
   180 Shanti Pally, R.B. Connector, Kolkata – 700107.

2. The Chief Commissioner of Customs, Customs House,
   Navrangpura, Ahmedabad -380009.

3. The Commissioner of Central Excise,
   C.R. Building, Madurai -02.


Sir,

I am directed to forward herewith a copy of Election Commission of India’s letter No. 76/Instructions/2015/EEPS/Vol.IV/297 dated 16th June, 2015 forwarding therewith appointment letter in respect of three officers as Expenditure Observer in biennial Election to the Andhra Pradesh Legislative Council.

2. It is requested that the officer(s) under your charge may be directed to ensure his presence to his assigned Assembly Constituency on 18th June, 2015.

Yours faithfully,

(S.A. Ansari)
Under Secretary to the Government of India
Tel. No. 011-23095528.

Copy to:-

1. The Website Manager, CBEC with the request to upload this letter alongwith enclosures at the official website of CBEC.

2. The Secretary, (Shri Avinash Kumar, Under Secretary), Election Commission of India, New Delhi for information w.r.to the Commission’s letter referred above.

(S.A. Ansari)
Under Secretary to the Government of India
Subject: Biennial Election to the Andhra Pradesh Legislative Council from Local Authorities Constituencies-2015-Appointment of Expenditure Observer-Reg.

Sir,

I am directed to refer to your letter no. C.50/61/2015-Ad.II dated 26.05.2015 and to state that the Commission vide its Press Note No. ECI/PN/38/2015, dated 2nd June, 2015 and No. ECI/PN/39/2015, dated 2nd June, 2015 (copies enclosed) has announced biennial Election to the Andhra Pradesh Legislative Council from Local Authorities Constituencies. The Commission has decided to appoint following Expenditure Observers as under:-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Expenditure Observer</th>
<th>Local Authorities Constituencies</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Hitesh Godara, IC&amp;CES (R-14728)</td>
<td>Krishna</td>
</tr>
<tr>
<td>2</td>
<td>Peeyoush Bhati, IC&amp;CES (R-17385)</td>
<td>Prakasam</td>
</tr>
<tr>
<td>3</td>
<td>T. G. Venkatesh, IC&amp;CES (R-14813)</td>
<td>Kurnool</td>
</tr>
</tbody>
</table>

2. The appointment letters of above mentioned three Expenditure Observers are being sent herewith with the request to communicate to them immediately to reach the District Head Quarter of the respective LAC one day before the last date for withdrawal of candidatures i.e. 18th June, 2015.

Yours faithfully,

[Signature]

(AVINASH KUMAR)  
UNDER SECRETARY

Copy to:- The Chief Electoral Officer, Andhra Pradesh, Hyderabad for information and necessary action (By Speed Post/e-mail)
ELECTION COMMISSION OF INDIA
NIRVACHAN SADAN, ASOKA ROAD, NEW DELHI-110001
No. 76/Instructions/2015/EEPS/Vol. IV
Dated: 16th June, 2015

Hitesh Godara
IC&CES (Yr. 2005)

Observer
Code
R-14728

Subject: Biennial Election to the Andhra Pradesh Legislative Council from Local Authorities Constituencies-2015-Appointment of Expenditure Observer-Reg.

Sir,

In exercise of the powers conferred on it by Article 324 of the Constitution and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for the Andhra Pradesh Legislative Council from Local Authorities Constituencies-2015 for Krishna LAC.

2. You will be Expenditure Observer for the Biennial Election to the Andhra Pradesh Legislative Council, 2015 as referred to above.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Expenditure Observer. You will be subject to the control superintendence and discipline of the Election Commission.

4. As Expenditure Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DG(EE)/Secretary concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your sponsoring authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that the Commission has accepted your exemption requests.

6. You must reach in the District Hq. of the LAC one day before the last date for withdrawal of candidatures i.e. 18th June, 2015. You will stay in the State Capital for observation of use and abuse of money power and distribution of money to influence the electors and co-ordinate with the Chief Electoral Officer, Andhra Pradesh, Income Tax
Deptt., State Police, Returning Officer and the Commission till date of poll i.e. 3rd July, 2015. You may leave the State Capital after sending a short report to the Commission on that day. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically relieved from such duties after that date.

Yours faithfully,

(AVINASH KUMAR)
UNDER SECRETARY
Sir,

In exercise of the powers conferred on it by Article 324 of the Constitution and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for the Andhra Pradesh Legislative Council from Local Authorities Constituencies-2015 for Prakasam LAC.

2. You will be Expenditure Observer for the Biennial Election to the Andhra Pradesh Legislative Council, 2015 as referred to above.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Expenditure Observer. You will be subject to the control superintendence and discipline of the Election Commission.

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Deptt., State Police, Returning Officer and the Commission till date of poll i.e. 3rd July, 2015. You may leave the State Capital after sending a short report to the Commission on that day. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically relieved from such duties after that date.

Yours faithfully,

[Signature]

[AVINASH KUMAR]
UNDER SECRETARY
T. G. Venkatesh  
IC&CES (Yr. 2002)  

Subject: Biennial Election to the Andhra Pradesh Legislative Council from Local Authorities Constituencies-2015-Appointment of Expenditure Observer-Reg.

Sir,

In exercise of the powers conferred on it by Article 324 of the Constitution and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for the Andhra Pradesh Legislative Council from Local Authorities Constituencies-2015 for Kurnool LAC.

2. You will be Expenditure Observer for the Biennial Election to the Andhra Pradesh Legislative Council, 2015 as referred to above.

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Expenditure Observer. You will be subject to the control superintendence and discipline of the Election Commission.

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6. You must reach in the District Hq. of the LAC one day before the last date for withdrawal of candidatures i.e. 18th June, 2015. You will stay in the State Capital for observation of use and abuse of money power and distribution of money to influence the electors and co-ordinate with the Chief Electoral Officer, Andhra Pradesh, Income Tax
Deptt., State Police, Returning Officer and the Commission till date of poll i.e. 3rd July, 2015. You may leave the State Capital after sending a short report to the Commission on that day. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically relieved from such duties after that date.

Yours faithfully,

[Signature]

(AVINASH KUMAR)
UNDER SECRETARY
ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. ECI/PN/39/2015

Dated: 2nd June, 2015

PRESS NOTE

Subject: Biennial Election to the Andhra Pradesh Legislative Council from Local Authorities Constituencies.

The term of office of 11 members of the Andhra Pradesh Legislative Council elected by the members of the Local Authorities Constituencies has expired in the year 2013 and 2015 as per detail given below:-

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Name of members</th>
<th>Name of LAC</th>
<th>Number of Members to be elected</th>
<th>Date of Retirement</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Yellareddigari Sivarami Reddy</td>
<td>Anantapur Local Authorities’</td>
<td>1</td>
<td>29.03.2013</td>
</tr>
<tr>
<td>2</td>
<td>Yalamanchili Venkata Babu Rajendra Prasad</td>
<td>Krishna Local Authorities’</td>
<td>1</td>
<td>29.03.2013</td>
</tr>
<tr>
<td>3</td>
<td>China Rajappa Nimmakayala</td>
<td>East Godavari Local Authorities’</td>
<td>1</td>
<td>01.05.2013</td>
</tr>
<tr>
<td>4</td>
<td>Dr. Rayapati Srinivas</td>
<td>Guntur Local Authorities’</td>
<td>2</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>Thelukutta Gopala Venkata Krishna Reddy</td>
<td>Guntur Local Authorities’</td>
<td>2</td>
<td>01.05.2013</td>
</tr>
<tr>
<td>6</td>
<td>Vasireddy Varada Rama Rao</td>
<td>Vizianagaram Local Authorities’</td>
<td>1</td>
<td>01.05.2013</td>
</tr>
<tr>
<td>7</td>
<td>Dadi Veerabhadra Rao</td>
<td>Vishakhapatnam Local Authorities’</td>
<td>1</td>
<td>01.05.2013</td>
</tr>
<tr>
<td>8</td>
<td>K. Jayachandra Naidu</td>
<td>Chittoor Local Authorities</td>
<td>1</td>
<td>01.05.2013</td>
</tr>
<tr>
<td>9</td>
<td>Ilapuram Venkaiah</td>
<td>Krishna Local Authorities’</td>
<td>1</td>
<td>29.03.2015</td>
</tr>
<tr>
<td>10</td>
<td>D. V. Suryanarayana Raju</td>
<td>Visakhapatnam Local Authorities’</td>
<td>1</td>
<td>01.05.2015</td>
</tr>
<tr>
<td>11</td>
<td>Pothula Rama Rao</td>
<td>Prakasam Local Authorities’</td>
<td>1</td>
<td>01.05.2015</td>
</tr>
</tbody>
</table>
2. Biennial elections to fill up 8 seats in the year 2013 could not be conducted as the Constituent Local Bodies/Electors were not in existence at that time. Subsequently, the State of Andhra Pradesh was bifurcated into two States, namely, Andhra Pradesh and Telangana by Andhra Pradesh Reorganization Act, 2014 and there were inconsistencies in the Act, regarding the number of seats in respect of Local Authorities Constituencies allocated to Andhra Pradesh viz as per Section 23 of the Andhra Pradesh Reorganization Act, 2014, 17 members were allocated to the Andhra Pradesh Legislative Council in respect of Local Authorities Constituencies but under third Schedule of the said Act, 20 members were under the same category. In terms of Section 108 of the said Act, this inconsistency was referred to the Central Government (Ministry of Home Affairs) to remove the same.

3. Now, the inconsistency has been removed by the order of Ministry of Home Affairs, dated 29.04.2015, read with Andhra Pradesh Reorganization (Amendment) Act, 2015, dated 30.03.2015. The total number of seats in the Andhra Pradesh Legislative Council has been increased to 58 from 50 and the seats in respect of Local Authorities' Constituencies have been kept as 20.

4. Accordingly, the Commission has decided to hold Biennial Election to the Andhra Pradesh Legislative Council from Local Authorities Constituencies for the above mentioned 11 vacancies so arisen, in accordance with the following programme:-

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Subject of Programme</th>
<th>Dates and Days</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Issue of Notification</td>
<td>9th June, 2015 (Tuesday)</td>
</tr>
<tr>
<td>2.</td>
<td>Last Date of making nominations</td>
<td>16th June, 2015 (Tuesday)</td>
</tr>
<tr>
<td>3.</td>
<td>Scrutiny of nominations</td>
<td>17th June, 2015 (Wednesday)</td>
</tr>
<tr>
<td>4.</td>
<td>Last date for withdrawal of candidatures</td>
<td>19th June, 2015 (Friday)</td>
</tr>
<tr>
<td>5.</td>
<td>Date of Poll</td>
<td>3rd July, 2015 (Friday)</td>
</tr>
<tr>
<td>6.</td>
<td>Hours of Poll</td>
<td>8:00 A.M. to 4:00 P.M.</td>
</tr>
<tr>
<td>7.</td>
<td>Counting of Votes</td>
<td>7th July, 2015 (Tuesday) at 8:00 A.M</td>
</tr>
<tr>
<td>8.</td>
<td>Date before which election shall be completed</td>
<td>10th July, 2015 (Friday)</td>
</tr>
</tbody>
</table>

5. It may be clarified that the election to fill the two vacancies from Guntoor Local Authorities' Constituency which arose on 1.5.2013 will be held as single election, whereas election to fill the remaining 9 vacancies will be held as separate elections to fill one vacancy each.
6. The Model Code of Conduct will come into force with immediate effect in the district(s) in which the above Constituencies are comprised in. In addition, the provisions of MCC and ECI instructions applicable to Legislative Assembly, with regards to defacement of Public & Private properties, shall also be applicable. A detailed combined instruction with regards to applicable provisions of Model Code of Conduct for this election has been separately issued.

(DHIRENDRA OJHA)
DIRECTOR
PRESS NOTE

Subject: Bye-election to the Andhra Pradesh Legislative Council from Kurnool Local Authorities' Constituency.

There is a casual vacancy lying vacant in the Andhra Pradesh Legislative Council from Local Authorities’ Constituency. The detail of vacancy is as under:

<table>
<thead>
<tr>
<th>Name of Member</th>
<th>Name of Constituency</th>
<th>Date of Retirement</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>S. V. Chandra Mohan Reddy</td>
<td>Kurnool Local Authorities’ Constituency</td>
<td>01.05.2017</td>
<td>Resigned on 18.05.2012</td>
</tr>
</tbody>
</table>

Bye election to fill up the above said vacancy could not be conducted in the year 2012 as the Constituent Local Bodies/Electors were not in existence at that time while in the year of 2014, the Constituent Local Bodies/Electors with members came into existence but the State of Andhra Pradesh was bifurcated into two States, namely, Andhra Pradesh and Telangana by Andhra Pradesh Reorganization Act, 2014, and there were inconsistencies in the Act, regarding the number of seats in respect of Local Authorities’ Constituencies allocated to Andhra Pradesh, viz., as per Section 23 of the Andhra Pradesh Reorganization Act, 2014, 17 members were allocated to the Andhra Pradesh Legislative Council in respect of Local Authorities’ Constituencies but under the third Schedule of the said Act, 20 members were allocated under the same category. And it was decided by the Commission that before conducting the bye election for filling the above mentioned vacancy, it was necessary to remove above said inconsistency. In terms of Section 108 of the said Act, this inconsistency was referred to the Central Government (Ministry of Home Affairs) to remove the same.

Now, the inconsistency has been removed by the order of Ministry of Home Affairs, dated 29.01.2015, read with Andhra Pradesh Reorganization (Amendment) Act, 2015, dated 30.03.2015. The total number of seats to the Andhra Pradesh Legislative Council has been increased to 58 from 50 and the seats in respect of Local Authorities Constituencies have been kept as 20.
Accordingly, now the Commission has decided to fill the said vacancy by holding a bye-election from the said Local Authorities’ Constituency of the Andhra Pradesh Legislative Council in accordance with the following schedule:

<table>
<thead>
<tr>
<th>Subject of Programme</th>
<th>Subject of Programme</th>
</tr>
</thead>
<tbody>
<tr>
<td>Issue of Notification</td>
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<tr>
<td>Scrutiny of nominations</td>
<td>17th June, 2015 (Wednesday)</td>
</tr>
<tr>
<td>Last date for withdrawal of candidatures</td>
<td>19th June, 2015 (Friday)</td>
</tr>
<tr>
<td>Date of poll</td>
<td>3rd July, 2015 (Friday)</td>
</tr>
<tr>
<td>Hours of poll</td>
<td>8:00 A.M. to 4:00 P.M.</td>
</tr>
<tr>
<td>Counting of Votes</td>
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</tr>
<tr>
<td>Date before which election shall be completed</td>
<td>10th July, 2015 (Friday)</td>
</tr>
</tbody>
</table>

The Model Code of Conduct as applicable to the Local Authorities’ Constituency will come into force with immediate effect in the district(s) within which the said Constituency is comprised. In addition the ECI instructions pertaining to defacement of Public & Private properties, shall also be applicable. A detailed combined instruction with regards to applicable provisions of Model Code of Conduct for this election has been separately issued.

(DHITEENDER OJHA)
DIRECTOR